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to Questions 552

the fact that all principles of fair labour practice mean that such transfer of service from one employer to another should not involve in an unfavourable change in their terms and conditions of employment?

SHRI MEHR CHAND KHANNA: The question has been gone into. I think there is the Labour Disputes Act and all that. All these things are examined. The only difficulty is, one, pension. I would like to help them. But the posts under the NDMC are not pensionable. The second is about accommodation. Again, as I have said, my position is very clear. I want to help them. I wish I could, but my position is very tight.

SHRI M. P. BHARGAVA; Are we to understand that these employees were all through the employees of NDMC and they came over to CPWD on deputation? Is that th_e position?

SHRI MEHR CHAND KHANNA: I have no idea about that. They were working in the Horticulture Department of the CPWD. The Horticulture Department was doing certain works for the NDMC. The NDMC insisted on getting back those works and these people had to go to the NDMC with the work. I am prepared to look into the question of finding accommodation for them. If I can help them, certainly I would like to do so, but it is rather a difficult proposition.

INDUSTRIAL LICENCES

•74. SHRI M. P. BHARGAVA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the number of licencees as on the 31st March, 1962, who had been granted industrial licences but had not taken effective steps to implement their projects;

(b) whether any steps are being taken to cancel or withdraw their licences; and

(c) how many of these projects could not be started for want of power?

THE MINISTER OF INDUSTRY IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI N. KANUNGO); (a) A preliminary review of the progress of the implementation of licences has revealed that 817 licencees have not completed 'effective steps' to implement the licences granted to them.

(b) Yes, Sir.

(c) In the very nature of things, it is difficult to give accurate information. However, so far only three such cases have been reported.

SHRI M. P. BHARGAVA: May I know, Sir, what were the reasons given by these people, who had these licences, for their inability to start those projects?

SHRI N. KANUNGO: They have not just done it. Effective steps are within their power. One criterion is that 6Q per cent, of the share capital must be paid up. Another is that a substantial part of the factory building should be built. A third is that a firm order for machinery should be placed and a contract should be entered into. Well, it is Within the discretion of the party. If they da not do it, then they forfeit it.

SHRI M. P. BHARGAVA: May I know, Sir, whether there are any cases where these licensed people could not start their industries for want of coal or for want of raw materials?

SHRI N. KANUNGO: At least in the replies to the show-cause notices which had been received, this has not been given.

SHRI K. SANTHANAM: May I know, Sir, if it is not desirable to take substantial deposits before licences are issued, so that if they fail to execute their licences, then the deposits will b_e forefeited?

SHRI N. KANUNGO: That is a suggestion. Ordinarily all enquiries are made. Various enquiries about their capacity are made. I do not think it is a question of contract. It is a 553 Oral Answers

question of investment and enterppeneurial resources.

Shri Τ. S. **AVINASHLINGAM** CHETTIAR: May I know the industries to which the majority of cancellation of licences belong and the areas in which they have been so cancelled?

SHRI N. KANUNGO; It is a long list. I suppose it refers to about 54 varieties of industries. I have no idea about the areas

SHRI SANTOKH SINGH: May I know, Sir, if it is a fact that industrial licences are given preferably to parties with foreign collaboration, while indigenous talent keeps on waiting for equality of opportunity to start various enterprises which they are thoroughly capable of doing?

SHRI N. KANUNGO: I do not think that this inference is correct. In fact, an indigenous enterpreneur has the priority.

♦75. [Transferred to the 2nd May 1962.]

RECOVERY OF ARREARS FROM DISPLACED PERSONS OP M. P.

*76. SHRI DAYALDAS KURRE: "WIII the Minister of WORKS, HOUSING AND SUPPLY be pleased to state:

(a) what are the arrears of the loan to be realised from the displaced persons in Madhya Pradesh at the ,end of 31st March, 1962; and

(b) whether Government propose to write off of the arrears if so, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI P. S. NASKAR): (a) Rs. 438'94 lakhs upto 31st March, 1961.

;(b) No.

SHRI DAYALDAS KURRE; May I know, Sir, what is the period of the loan and the time when this facility commenced?

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to Questions SHRI MEHR CHAND KHANNA: The

giving of loans to these people started with the birth of the Ministry of Rehabilitation and it came to an end along with the 'death' of the Ministry.

SHRI DAYALDAS KURRE: May I know. Sir, for what purpose the loan was given to them, whether it was for business purpose, for construction of houses or for any other purpose?

SHRI MEHR CHAND KHANNA: Firstly, to help the unfortunate victims of partition and, secondly, to settle them up in life through business, through industry, through housing, through agriculture and various other ways.

SHRI DAYALDAS KURRE; May I know, Sir, whether the Ministry has made any survey of the present economic conditions which they are enjoying?

SHRI MEHR CHAND KHANNA: The loans were advanced to the State Governments and then given to individual refugees. Our instructions are that if a loan is realisable, it should be realised. But if it is going to end in the 'dehabilitation' of the family, then each case has to be considered on merits.

STATE PLANNING BOARDS

*77. SHRI S. C. DEB: Will the Minister of PLANNING be pleased to state:

(a) whether it is a fact that the Planning Commission has advised State Governments in the country to set up State Planning Boards;

(b) if so, what is the reaction of the State Governments; and

(c) what would be the functions of these Boards?

THE MINISTER OF PLANNING AND LABOUR AND EMPLOYMENT (SHRI GULZARILAL NANDA): (a) Yes.